



The Kerala State Rural Development Board (Amendment) Act, 1989

Act 18 of 1989

Keyword(s):

Repealed by Act 16 of 2000

Amendment appended: 18 of 1998

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE KERALA STATE RURAL DEVELOPMENT BOARD

(AMENDMENT) ACT, 1989 [\[1\]](#)

(ACT 18 OF 1989)

An Act to amend the Kerala State Rural Development Board Act, 1971

Preamble.— WHEREAS it is expedient to amend the Kerala State Rural Development Board Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Fortieth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Kerala State Rural Development Board (Amendment) Act, 1989.

(2) It shall be deemed to have come into force on the 26 th day of May, 1989.

2. *Amendment of section 7.*— In Section 7 of the Kerala State Rural Development Board Act, 1971, (15 of 1971) (hereinafter referred to as the principal Act),—

(i) in sub-section (1),—

(a) in the opening paragraph for the words “for the execution of” the words “for the execution of, or to advance loans for the execution of”, shall be substituted;

(b) for item (c), the following item shall be substituted, namely:—

“(c) any other development or improvement schemes;”;

(ii) for sub-section (2), the following sub section shall be substituted, namely:—

“(2) Any panchayat may request the Board to arrange for the execution of, or to advance loans for the execution of, any of the schemes referred to in sub-section (1) within its area and the Board may, subject to the availability of funds, make reasonable provision to arrange for the execution of the scheme or to advance loans therefor, as the case may be”.

3. *Amendment of section 10.*—In section 10 of the principal Act, after the words “other financial institutions”, and before the words “approved by the Government”, the words “or agencies” shall be inserted.

4. *Amendment of section 13.*— For sub-section (1) of section 13 of the principal Act, the following sub-section shall be substituted, namely: —

“(1) It shall be lawful for the Board to recover from a Panchayat in such annual installments as may be decided upon in consultation with the Panchayat concerned, the whole or any portion of the expenditure incurred or the loans advanced by the Board for the execution of any of the schemes under this Act together with interest, if any payable thereon.”.

5. *Repeal and saving* : — 1) The Kerala State Rural Development Board (Amendment) Ordinance, 1989 (6 of 1989), is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

ACT 18 OF 1998

THE KERALA STATE RURAL DEVELOPMENT BOARD (AMENDMENT) ACT , 1998 [\[1\]](#)

An Act further to amend the Kerala State Rural Development Board Act, 1971.

Preamble.--WHEREAS it is expedient further to amend the Kerala State Rural Development Board Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Forty-ninth Year of the Republic of India as follows:--

1. *Short title and commencement.*--(1) This Act may be called the Kerala State Rural Development Board (Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 5th day of January; 1994.

2. *Amendment of section 6.*--In section 6 of the Kerala State Rural Development Board Act, 1971 (15 of 1971) (hereinafter referred to as the principal Act), after sub-section (2), the following sub-section shall be inserted, namely:--

"(3) The Board may, with the previous approval of the Government, sanction towards pension and such other benefits, as it may deem fit, to the staff of the Board appointed under sub-section (1) on their retirement on superannuation, from the Fund of the Board or from a Fund constituted for the purpose by the Board, such amount and in such manner as may be prescribed by rules made by the Government."

3. *Amendment of section 15.*--To sub-section (1) of section 15 of the principal Act, the following proviso shall be added, namely:--

"Provided that the rules relating to pension may be made, either prospectively or retrospectively."

4. *Repeal and saving.*--(1) The Kerala State Rural Development Board (Amendment) Ordinance, 1998 (12 of 1998), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.